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# Jharkhand State Universities (Amendment) Act, 2008 13 of 2008

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# Jharkhand State Universities (Amendment) Act, 2008 13 of 2008

An Act to amend the Jharkhand State Universities Act,2006 (Adopted) Be it enacted by the legislature of the State of Jharkhand in the Fifty Ninth Year of Republic of India as follows:--

## 1. Short Title, Extent And Commencement :-

(i) This Act, may be called Jharkhand State Universities (Amendment) Act,2008; (ii) It shall come into force on such date as the State Government by notification in the official Gazette, appoint; (iii) It shall extend to the whole of the State of Jharkhand.

# 2. Substitution Of Sub-Section4(16) Of Jharkhand State Universities Act,2000 Adopted, Herein After Referred To As The Said Act:

In section4 of the said Act for sub-section-16 the following shall be substituted, namely :- "4(16)-to undertake the conduct of post graduate teaching and research work in departments maintained by the University or the State Government, the Post Graduate teaching can also be imparted in autonomous and those affiliated colleges having at least 10 years experience of conducting under Graduate courses in the subject concerned as per the norms of the statute & UGC/AICTE central organization."

#### 3. Section 3 :-

In section 10 of the said Act the following sub-section be inserted as sub-section (20) at the end of sub-section (19). "10(20) The Vice-

Chancellor shall have the power to transfer the Principal of a constituent college after expiry of a term of four years, but for administrative reasons Vice-Chancellor can transfer Principals, by recording reasons in writing even before the expiry of four year period".

### 4. Section 4 :-

In section26 of the said Act for sub-section (6) (ii) the following shall be substituted, namely :- "26(6)(ii)-The Head of the University Department shall be appointed for two years by rotation amongst University Professors and those Readers having not less than8 years experience as Reader, posted in the University Department and/or constituent colleges. Transfer to P.G. Department shall be made on the basis of academic records, research work and publications, teaching experience and overall reputations as a subject specialist. Transfer to the post of Head of the Department shall be done on the basis of seniority and academic distinction".